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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

...

CCP.No.149/96 in OA.No.156/95

Dated New Delhi, this 20th day of September, 1996.

HON'BLE SHRI A. V. HARIDASAN, VICE CHAIRMAN (J)  
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

1. Ram Dass  
Junior Technical Officer (JTO)  
Under AE (Cable), R2/101, Raj Nagar  
O/o Area Manager  
GHAZIABAD.

2. Lekhi Ram, JTO  
Under AE (Cable)  
Dept. of Telecommunication  
R/Z 101, Raj Nagar  
GHAZIABAD.

... Petitioners

By Advocate: Shri A. K. Bhardwaj

versus

1. Shri R. K. Thakar  
The Secretary  
Ministry of Posts & Telegraph  
Dak Tar Bhawan  
NEW DELHI.

2. Shri A. S. Grabyal  
The General Manager  
Telecommunication  
Dept. of Telecom  
GHAZIABAD (U.P.)

3. Shri Raja Ram  
The Area Manager, Telecom  
Dept. of Telecommunication  
O/o Area Manager  
Telecom  
GHAZIABAD.

4. Shri M. L. Jain  
The Asst. General Manager (Admn)  
O/o the Chief General Manager  
Telephone  
Mahanagar Telephone Nigam  
NEW DELHI.

... Respondents

By Advocate: Shri M. M. Sudan

Contd...2

O R D E R (Oral)

Shri A. V. Haridasan, VC(J)

The applicant in OA.156/95 has filed this Contempt Petition alleging that though the application was disposed of by order dated 2.5.1995 directing the respondents to finalise the departmental proceedings against the applicants as expeditiously as possible within six months, the respondents have defied the orders of the Tribunal by not doing anything as directed and that they have not even appointed an Enquiry Officer.

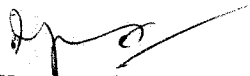
2. On notice on the Contempt Petition, respondents entered appearance and filed a reply stating that the Enquiry Officer was appointed in September 1995 and owing to certain difficulties which stood in the way of the enquiry, the disciplinary proceedings could not be concluded within the stipulated time.

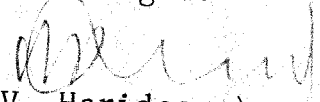
3. After hearing the learned counsel for the petitioners and the learned counsel for respondents and, on a perusal of the materials on record, we find that there is no justification to move this Contempt Petition, which had been filed

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72

in June 1996, making an averment that not even an Enquiry Officer has been appointed. We are informed that Enquiry Officer had been appointed way back in September 1995 and that the petitioner (No.1) himself appeared before the Enquiry Officer <sup>to attend</sup> ~~and~~ the enquiry. Therefore, we do not find any reason to initiate any action against the respondents under the Contempt of Court Act, 1971. The Contempt Petition, therefore, is dismissed and notice discharged.

  
(K. Muthukumar)  
Member(A)

  
(A. V. Haridasan)  
Vice Chairman(J)

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